NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 864 of 2020

IN THE MATTER OF:

Bhaskar Biswas,
Suspended Director of Oxford Facilities Management ...Appellant.

Versus

Avaani Oxford Owners Assocation and Ors. ...Respondents.

Present:

For Appellant: **Ms. Soumya Dutta, Mr. Jishnu Saha, Sr. Advocate, Mr. Aniruddha Mitra and Mr. Mainak Bose, Advocates.**

For Respondent: **Mr. Joy Saha, Sr. Advocate, Mr. Avishek Guha, Mr. Gaurav Sarkar and Mr. Shashwat Anand, Advocates for R-1.**

ORDER
(Virtual Mode)

11.01.2021 Learned Counsel for Appellant states that the Resolution Professional has moved the Adjudicating Authority for passing orders of Liquidation. Learned Counsel for the Resolution Professional is not present. It would be necessary to hear the Learned Counsel for RP.

List the Appeal 'For Admission (After Notice)' Hearing **on 21st January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.